

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

8. C.P.(IB)-662(MB)/2020

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **09.07.2021**

NAME OF THE PARTIES: Alka Commodities Ltd.

V/s.

J. M. Mhatre Infra Pvt. Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The matter is taken up through virtual hearing.

C.P. 662/2020

None appeared on either side. On 26.03.2021 counsel appearing for the Petitioner mentioned this Bench that the matter is settled between the parties and requested time for filing withdrawal memo. The absence of the Petitioner before this Tribunal proves the settlement and receipt of amount by the Petitioner.

In view of the above position there is no point in Keeping the above Company Petition any longer pending on the file of this Tribunal.

Accordingly, the above C.P. 662/2020 stands disposed of as settled.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)